Statutory welfare facilities, such as Canteen, Rest Shelters and Pit-Head Baths. Cooperative Stores and Credit Societies, Medical facilities etc. for its employees. The management of Coal Companies are providing infrastructure facilities to various Nationalised Banks for opening their Branches and Extension Counters in the Coalfields for the benefit of their workers.

- (b) and (c) At the time of appointment every employee undergoes Initial Medical Examination (IME). Subsequently Periodical Medical Examination (PME) is done once in every five years for the employee below 45 years of age and once in every three years for the employees aged above 45 years.
- (d) CIL and its subsidiary companies provide full medical facilities to all employees and their dependent family members. The facilities are being provided through 413 Dispensaries and 80 Hospitals with 5749 beds, spread across the coal mining areas. Sufficient number of doctors and paramedical staff provide medical facilities. Moreover, wherever required, employees and their dependent family members are referred to outside Govt. and private hospitals. Treatment and travelling expenses in entitled class are borne by company. 243 private hospitals, all over India, have been empanelled by CIL for this purpose.

Approval for GMDC's mining lease application

1604. SHRI SHANKARBHAI N. VEGAD: Will the Minister of COAL be pleased to state:

- (a) whether Government of Gujarat has recommended a proposal for prior approval of Central Government for Gujarat Mineral Development Corporation Limited (GMDC)'s mining lease application of lignite bearing areas of 3,319 hectares in Kutch district last year; and
 - (b) if so, the details of actior taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Proposals from the State Government of Gujarat for prior approval on Gujarat Mineral Development Corporation Limited's mining lease application in the district of Kutch were received. However, since the area for which prior approval for mining lease was requested by the Government of Gujarat were not allocated as per the prevailing procedure, that is, either through Screening Committee or Government Dispensation route, no prior approval for mining lease in favour of Gujarat Mineral Development Corporation Limited was granted by the Central Government to Government of Gujarat.